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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 112 (RE – 2010)/2009-2014

New Delhi, Dated : 1st May, 2012

Subject:- Amendment in policy for export of Casein and Casein products.

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government, with immediate effect, makes the following amendments in Schedule 2 of ITC(HS) Classification of Export & Import Items.

2. The existing entries against Sl. No. 174 in chapter 35 of Schedule 2 of ITC(HS) Classification of Export & Import items are substituted as follows:

S.No.	Tariff Item HS Code	Item Description	Export Policy	Nature of Restriction
174	3501	Casein, caseinates and other casein derivatives; casein glues	Restricted	Export permitted under licence.

3. Export Licencing Note 1, Note 2 & Note 3 of Chapter 35 pertaining to prohibition on export of casein and casein derivatives stand abated.

4. Effect of this notification:

Export of Casein and Casein products has been moved from “Prohibited” to “Restricted” category.
Export of casein is now permitted under licence.

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